



കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 മാർച്ച് 6 6th March 2018	നമ്പർ No.	10
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## PART I

### Notifications and Orders issued by the Government

**General Administration Department**

**General Administration (Special C)**

NOTIFICATION

No. 2076856/Spl.C2/2017/GAD.

*Thiruvananthapuram, 3rd February 2018.*

The Hon'ble Mr. Justice P. Ubaid, Judge, High Court of Kerala who has been granted leave on full allowances from 6-11-2017 to 8-11-2017 under Section 5 (2) of the High Court Judges (Salaries & Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 757/2018/GAD dated 3-2-2018 has assumed charge and rejoined duty on the Forenoon of 9-11-2017 availing 4-11-2017 (Saturday-non-sitting day) and 5-11-2017 (Sunday-Holiday).

By order of the Governor,

M. C. VALSALAKUMARAN,  
*Additional Secretary to Government.*

Gaz. No. 10/2018/DTP (Part I).

**Labour and Skills Department**

**Labour and Skills (A)**

ORDERS

(1)

G.O. (Rt.) No. 38/2018/LBR.

*Thiruvananthapuram, 11th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Alex George, Managing Director, High Plast Industries, Kumbanad, Kadapra P. O., Thiruvalla-689 547 and the workman of the above referred establishment Sri T. C. Roy, Valiyaparambil, Kadapra P. O., Kumbanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct

that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri T. C. Roy, Valiyaparambil, Kadapra P. O., Kumbanad by Sri Alex George, Managing Director, High Plast Water Tank Company, Kadapra P. O., Kumbanad is justifiable or not? If not what relief the worker is entitled to?

(2)

G.O. (Rt.) No. 48/2018/LBR.

*Thiruvananthapuram, 12th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Ouseppachan, Elakku Estate, Mukkada Plantation, Anakkal P. O., Malampuzha, Palakkad and the workmen of the above referred establishment (1) Sri Benni Sakaria, S/o Sakaria, Kodimarathinmoottil, Elakku, Anakkal P. O., Malampuzha, Palakkad (2) Sri Chingannur Manoj, District President, I. N. T. U. C., Labour Bhavan, Rappadi, Palakkad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

“Whether the denial of employment to Sri Benni Sakaria by the employer, Elakku Estate, Mukkada Plantation, Anakkal Post, Malampuzha, Palakkad is justifiable? If not, what relief he is entitled to?”

(3)

G.O. (Rt.) No. 49/2018/LBR.

*Thiruvananthapuram, 12th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, M/s T. V. Sundaram Iyengar & Sons Pvt. Ltd., T. V. S. Building, 7B, West Veli Street, P. B. No. 21, Madhura (2) Sri Rajendran, M. R., Deputy Manager, T. V. S. & Sons Private Ltd., Varyapuram, Elanthur P. O., Pin-689 643 and the workman of the above referred establishment Sri V. Gopakumar, Minimandiram, Anakkottoor P. O., Kollam-691 505 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to the worker Sri V. Gopakumar, Minimandiram, Anakottoor P.O., Kollam by the employer of M/s T. V. Sundaram Iyengar & Sons Private Limited, Outlet, Varyapuram, Elanthoor P. O., Pathanamthitta is justifiable or not? If not, what relief he is entitled to?

(4)

G.O. (Rt.) No. 50/2018/LBR.

*Thiruvananthapuram, 12th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Puthiyakavu Central School, Mamoottil Kadavu, Kureppuzha, Kavanad P. O., Kollam and the worker of the above referred establishment Smt. Sreelatha, R., Devika Sadanam, Vivekananda Nagar-99, Mamoottilkadavu, Kureppuzha, Kavanad P. O., Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Smt. R. Sreelatha, Ayah by the management of Puthiyakavu Central School, Mamoottilkadavu, Kavanad P. O., Kollam is justifiable or not? If not, what relief the worker is entitled to?

(5)

G.O. (Rt.) No. 51/2018/LBR.

*Thiruvananthapuram, 12th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between the Factory Head and General Manager, B. P. L. Medical Technologies (P) Ltd., B. P. L. Works, Chandranagar, Palakkad-678 007 and the workman of the above referred establishment Sri Bhaskaran, S., Employment No. 211, 15/60-12, M. G. Lay Out, T. N. Palayam Road, Jyothipuram, Koyambathur-641 047 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether the termination of Sri Bhaskaran, S. by the employer, the Factory Head & General Manager, BPL Medical Technologies Pvt. Ltd., BPL works, Chandranagar, Palakkad is justifiable? If not, what relief he is entitled to?

(6)

G.O. (Rt.) No. 52/2018/LBR.

*Thiruvananthapuram, 12th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, Mini Muthoot Nidhi (K) Ltd., 336/4 (193), Muthoot House, Kozhenchery P. O., Pathanamthitta (2) The Branch Manager, Mini Muthoot Nidhi (K) Ltd., Vellanad Branch, Thiruvananthapuram-695 543 and the workman of the above referred establishment Sri K. P. Gopalakrishnan Nair, 'Anupama', Vellanad P. O., Thiruvananthapuram-695 543 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thiruvananthapuram. The Industrial Tribunal will pass the award within a period of three months.

## ANNEXURE

Whether Sri K. P. Gopalakrishnan Nair, Branch Manager, Mini Muthoot Nidhi, Vellanad Branch are entitled to get bonus during the financial year 2013-14 from Management? If not, what are the reliefs?

(7)

G.O. (Rt.) No. 57/2018/LBR.

*Thiruvananthapuram, 16th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri George Joseph (Ex. Managing Partner), Koikkal House, Cherppunkal P. O., Pala, Kottayam, (2) Sri Jacob Joseph (Managing Partner), Koikkal House, Kanhangad P. O., Beach Road,

Kanhangad-671 315, (3) Sri Joseph Kunju Joseph (Partner), Navarang Tourist Hotel, Kottacheri, Kanhangad-671 315, (4) Sri K. A. Thomas (Partner), Navarang Tourist Hotel, Kottacheri, Kanhangad-671 315, (5) Sri Joji George (Partner), Navarang Tourist Hotel, Kottacheri, Kanhangad-671 315, (6) Sri Sunny George (Partner), Navarang Tourist Hotel, Kottacheri, Kanhangad-671 315 and the workman of the above referred establishment Sri Roichan P. Joseph C/o Geetha Nivas, Pallikkunnu P. O., Kannur-4 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Royichan P. Joseph by the Management of Navarang Tourist Hotel & Residency, Kanhangad is justifiable? If not, what are the relief he is entitled to?

(8)

G.O. (Rt.) No. 65/2018/LBR.

*Thiruvananthapuram, 17th January 2018.*

Whereas, the Government are of opinion that an industrial dispute exists between The Manager, Isfield Estate, H. M. L., Kalthuruttu P. O., Pin-691 309 and the workman of the above referred establishment represented By Sri S. Jayamohanam, General Secretary, Kollam Jilla Plantation Workers Union (C. I. T. U.), C. I. T. U. Office, Punalur P. O., Pin-691 305 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri Narayanan, C. R. No. 2152 by the Management of Isfield Estate, Kalthuruttu w. e. f. 30-1-2017 is justifiable? If not, what relief he is entitled to get ?

By order of the Governor,

SONIA WASHINGTON,

*Deputy Secretary to Government.*

## ERRATUM

G. O. (Rt.) No. 127/2018/LBR.

*Thiruvananthapuram, 31st January 2018.*

*Read:—*(1) G O. (Rt.) No. 1164/2016/LBR dated 19-9-2016.

(2) Letter No. I (1) 18374/2017 dated 16-1-2018 from the Labour Commissioner.

In the circumstances, reported in the letter read 2nd above Government are pleased to order that the issue of reference mentioned in the annexure to the Government Order read first is corrected and to be read as “Whether the dismissal of 8 (eight) employees (K. D. Babu,

P. S. Rajappan, T. R. Augustin, V. T. Dileep Kumar, P. T. Madhukumar, V. Sivadasan, P. Midhin Prakash, Pradeep) permanent workers in Cochin Frozen Food Export Pvt. Ltd., Arookutty Ferry Road, Aroor, Alappuzha by the management is justifiable? If not what relief they are entitled to ?”

By order of the Governor,

SONIA WASHINGTON,

*Deputy Secretary to Government.*